(क) गोरखपुर और देवरिया जिलों को नारायणी नदी की बाढ़ से बचाने के लिये परसौनी बांध के लिये आवश्यक जमीन नेपाल सरकार से प्राप्त कर ली गई है; और

(ख) उक्त बांध के निर्माण की क्या प्रगति हुई है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) और (ख). प्रस्तावित बन्ध के रेखांकन को, जिस को कि नेपाल बन्ध कहा जाता है, नेपाली तथा भारतीय अभियन्ताओं ने मिल कर अन्तिम रूप दिया है और बन्ध पर कार्य चालू मानसून ऋतु के शीघ्र ही बाद आरम्भ होने की सम्भावना है । तब तक आवश्यक जमीन पर कब्जा भी मिल जाने की आशा है ।

Drinking Water Scheme in Assam

370. Shrimati Jyotsna Chanda: Will the Minister of **Health** be pleased to state:

(a) whether any amount was sanctioned to Assam for drinking water scheme in the urban areas in the Second and Third Plans;

(b) whether any amount was sanctioned for the water works scheme in Silchar in the light of the request of the Assam Government; and

(c) if the reply to parts (a) and (b) be in the negative, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. A sum of Rs. 69·18 lakhs has been paid as loan to the Government of Assam for implementing their urban water supply schemes during the II Plan Period and the first two years of the III Plan.

(b) No such request has been received from the Assam Government.

(c) Does not arise in view of (a) and (b) above.

माताटीला से बिजली का संभरण

३७१. श्री राम सेवक : क्या **सिंचाई और विद्युत्** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सन् १९६३–६४ तक माताटीला से १६,००० कि० वा० बिजली सप्लाई करने का आश्वासन दिया था ;

(ख) यदि हां, तो उस संबंध में अब तक कितनी प्रगति हुई है ;

(ग) क्या यह सच है कि माताटीला का बिजली विभाग बहुत धीरे धीरे कार्य कर रहा है ;

(घ) यदि हां, तो उसमें तेजी लाने के लिये सरकार क्या कदम उठा रही है ; और

(ङ) जो बिजली उपभोक्ताओं को सप्लाई की जायेगी, उस का प्रति यूनिट रेट क्या होगा ?

सिंचाई और विद्युत मंत्री (डा० कु० ल० राव): (क) उत्तर प्रदेश सरकार तथा मध्य प्रदेश सरकार के बीच हुए समझौते के अनुसार उत्तर प्रदेश राज्य बिजली बोर्ड प्रतिवर्ष माताटीला से प्राप्त होने वाली बिजली का तीसरा भाग मध्य प्रदेश राज्य बिजली बोर्ड को दिया करेगा। माताटीला पर कुल प्रस्थापित क्षमता ३०,००० किलोवाट होगी। १९६३–६४ तक १६,००० किलोवाट बिजली देने के लिए कोई वादा नहीं किया गया ।

(ख) तथा (ग). माताटीला बांध का निर्माण हो चुका है, किन्तु बिजलीघर से सम्बद्ध सिविल कार्यों के निर्माण का कार्य प्रगति कर रहा है। अन्तिम सूचना के अनुसार उत्पादन यूनिटों के १९६६ तक चालू हो जाने की सम्भावना है । हां, बिजलीघर पर प्रगति निश्चय ही धीमी है ।

(घ) इस विषय पर परियोजना अधिकारियों से लिखा-पढ़ी हो रही है और उन्होंने य; यकीन दिलाया है कि वे परियोजना के शीघ्र कार्यान्वन के लिये आवश्यक पग उठा रहे हैं ।

(ङ) सूचना उपलब्ध नहीं है ।

Food Testing Laboratories

372. Shri D. C. Sharma:
Shri Vishram Prasad:

Will the Minister of **Health** be pleased to state:

(a) whether the laboratories for food testing in the country were ill-equipped and the analysts low-paid; and

(b) if so, the steps taken or proposed to be taken to improve the situation?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). At the last meeting of the Central Committee for Food Standards held in July, 1963, statements were made to the effect that the laboratories were ill-equipped and analysts low-paid. An extract from the record of the permanent sub-committee of analysts is as follows:

"Laboratories are to be equipped with the most medern equipment to carry out all types of food analysis in the latest manner, such as Spectophotometry, Polarography etc. Public Analysts will have to keep pace with the progress in the food industries and technology of food production. Moreover, the Public Analysts have to carry out research and investigational work in collaboration with the Director, Central Food Laboratory on the successful working of which the proper enforcement of the Act could be effected. It is, therefore, strongly felt that the position and status of the State Public Analysts should be sufficiently raised so that they could justify this great responsible duty. The Sub-committee recommends strongly that the Status, grade and position of the Public Analyst should be raised to those of the Deputy Directors of Health Services in the respective States so that the State Public Analysts can play their full part in the enforcement of the P.F.A. Act."

The recommendations of the Committee in the matter will be examined in consultation with the State Governments.

Government Offices in Punjab

373. Shri J. B. S. Bist:
Shri Hem Raj:

Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) whether Government have studied the implications of the Punjab Government's decision to shift its offices to Simla during summer months;

(b) whether the Punjab Government have asked the Central Government to shift their offices from Simla; and

(c) if so, the action Government propose to take in this matter?

The Minister of Works, Housing and Rehabilitation (Shri (Mehr Chand Khanna): (a) and (b). Yes. The Punjab Government have asked the Government of India to release accommodation (both office and residential) which they had made available to the Government of India in 1958 consequent on the decision to shift the Punjab Capital to Chandigarh.

(c) The Government of India will shortly release accommodation occupied by the Research, Designs and Standards Organisation which is to be moved to Lucknow.